

**CENTRAL ADMINISTRATIVE TRIBUNAL,
JODHPUR BENCH, JODHPUR**

Original Application No. 156/2010
(Gopal Krishna Agarwal vs. UOI & Ors.)

Date of Order: 09.7.2010.

Mr. P.R. Singh, counsel for applicant.
Mr. Kuldeep Mathur, counsel for respondents.

2 (a). Learned counsel for the respondents has contended that this matter pertains to the jurisdiction of Jaipur Bench of the Tribunal, therefore, requested that this matter may be transfer to the Jaipur Bench for further action.

(b). Learned counsel for the applicant has contended that the party in this case is the Director General, dept. of telecommunication, thus, jurisdiction could be anywhere in Rajasthan State.

3. Learned counsel for respondents has further stated that the applicant is working at Jaipur area and the case was filed before Jodhpur Bench of Tribunal during vacation period as from 21.6.2010 to 02.7.2010, there was no sitting of vacation Bench at Jaipur. In support of his contention, he has filed a notification dated 20.5.2010 issued by Jaipur Bench of the Tribunal.

4. After going through record & arguments of counsels, the contentions of respondents gather more weight & support from the notification of Jaipur Bench dated 20.5.2010 that this case was presented before Jodhpur Bench as there was no sitting at Jaipur bench during previous vacations. The applicant is residing at Jaipur; thus this matter clearly pertains to the jurisdiction of Jaipur Bench. Therefore, the Registry is directed to send all records of this case to the Jaipur Bench of the Tribunal for further proceeding/action. The case be listed before Jaipur Bench on 19.7.2010. The interim relief already granted on 02.7.2010 shall continue till the next date of hearing i.e. till 19.7.2010.


(V.K. Kapoor)
Administrative Member

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